

ITEM NO.9

COURT NO.11

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 14225/2023
(Arising out of impugned final judgment and order dated 11-10-2023
in BA No. 2990/2023 passed by the High Court Of Delhi At New Delhi)

RAISUDDIN MALIK

Petitioner(s)

VERSUS

THE STATE (NCT OF DELHI) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.226736/2023-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.226737/2023-EXEMPTION FROM
FILING O.T.)

Date : 07-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Dr. Vijay Kumar Shukla, Adv.
Ms. Nupur Shukla, Adv.
Mr. Anirudh Gulati, Adv.
Mr. J.K. Verma, Adv.
Mr. Varinder Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable within six weeks.

In the meantime, no coercive measures be taken
against the petitioner provided the petitioner
extends all cooperation in the investigation.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILLEY)
COURT MASTER (NSH)

